

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 1356 OF 2024

IN THE MATTER OF:

Bablu

.....Applicant

Versus

State of U.P. & Ors.

.....Respondent (s)

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2.	<u>Annexure No. 1</u> A copy of the Joint Committee Report dated 29.01.2025.	

PLACE: NEW DELHI

FILED THROUGH

DATE: 31.01.2025

Ankit Verma

(ANKIT VERMA)

STANDING COUNSEL STATE OF U.P.

A-15, FF, NIZAMUDDIN EAST, NEW DELHI – 110013

MOB:- 9990804440, Email- ankit.scngtup@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

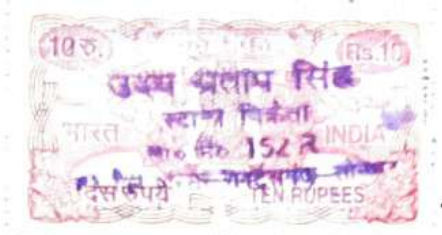
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO- 1356/ 2024

2 Tickets Rs.-10/-
(P.M. SONEY)
Adv. NOTARY
Robertson Sonbhadra

IN THE MATTER OF:

Bablu



.....Applicant



Versus

State of U.P. & Ors.

.....Respondent (s)

JOINT COMMITTEE REPORT IN COMPLIANCE TO THE ORDER DATED 10.12.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN ORIGINAL APPLICATION NO. 1356 OF 2024 IN THE MATTER OF BABLU VERSUS STATE OF UP & ORS.

I, Badri Nath Singh.....S/o Shri Jagannath Singh.....
aged about 56 years, presently posted as District Magistrate, Sonbhadra, do hereby solemnly affirm and state on oath as under:

1. I say that I am the District Magistrate of the Respondent in the present case and as such being conversant with the facts and circumstances of the present case, am competent to swear this affidavit.

2. That vide its order dated 10.12.2024 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) has passed the following directions:-

.....8. To ascertain the correctness of the allegations made in the OA, we

appoint a Joint Committee comprising the representative of the Member



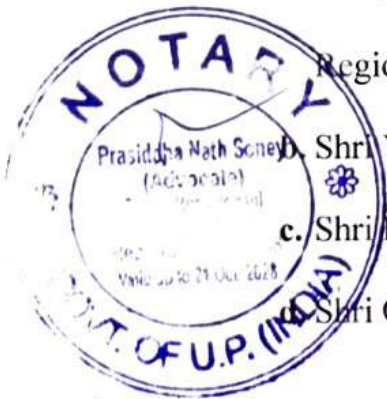
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Secretary, CPCB, RO, MoEF&CC, Lucknow and the District Magistrate Sonbhadra, who will act as the Coordinating Agency. The Joint Committee will visit the site will ascertain the extent of mining that has been done, the depth and the area covered by the said mining and the persons/entities responsible for it. The Joint Committee will submit the report before the Tribunal within eight weeks.

9. Counsel for the applicant is directed to supply a copy of the OA with a complete set of annexure to the Counsel for Respondent No. 6 within three days.

10. List on 04.02.2025.”

3. That vide this present original application the applicant has raised a grievance that Respondent No. 6 has done illegal mining in violation of the Environmental clearance (EC). It is alleged that Respondent No. 6 had undertaken hazardous, unscientific, reckless and dangerous mining activities and had excavated pits up to the depth of 40-50 metres having slopes larger than 75 degrees.
4. That in compliance of Hon'ble NGT directions, following members have been nominated by the concerned departments: -
 - a. Shri (Dr.) A.K. Gupta, Additional Director/Scientist 'E', MoEF & CC, Regional Office, Lucknow.
 - b. Shri Vivek Kumar Singh, SDM, Tehsil-Obra, District-Sonbhadra.
 - c. Shri Kamal Kumar, Scientist-E, CPCB, RD, Lucknow.
 - d. Shri Chandra Shekhar, AEE, Regional Officer, UPPCB, Sonbhadra.



5. That, to review the factual status of the grievances made by the complainant/ applicant, the joint committee constituted has conducted the field inspection of concerned mining lease on dated 22.01.2025 The Joint Committee report dated 29.01.2025 of inspection dated 22.01.2025 is being attached herewith as (Annexure No.1).

6. That the Annexure annexed to the present accompanying Affidavit is true copy of their respective original.

7. That the present affidavit on behalf of the District Magistrate, Sonbhadra is submitted before this Hon'ble Tribunal for kind perusal and consideration.



Pradip Nath Sanyal
has been identified by _____
Appared before me on _____
I certify that he/she understands the nature and consequences
of facts mentioned in the affidavit and has administered oath to him

31.1.25
DEPONENT

31.1.25
**DR. SONNY
AK-NOTARY
SONBHADRA**

VERIFICATION:

Verified at Robertsby on this the 31st day of January, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

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31.1.25

DEPONENT

Joint Committee Report on
OA No. 1356/2024 in the matter of Bablu Vs State of UP & Others
Passed by Hon'ble NGT order dated 10.12.2024

Hon'ble National Green Tribunal, Principal Bench vide its order dated 10.12.2024 constituted a Joint Committee comprising of the Member Secretary, CPCB, RO, MoEF&CC, Lucknow and the District Magistrate, Sonbhadra, who will act as the Coordinating Agency. The related para of said order is reproduced here as under:

"1. In this Original Application, the allegation of the Applicant is that Respondent No. 6 has done illegal mining in violation of the Environmental Clearance (EC). It is alleged that Respondent No. 6 had undertaken hazardous, unscientific, reckless and dangerous mining activities and had excavated pits up to the depth of 40-50 meters having slopes larger than 75 degrees.

2. The plea of the Applicant is that Respondent No. 6 was issued EC dated 20.05.2016 permitting the maximum depth of mining pits from the ground level up to 20 metres. But the said EC condition has been violated. The Applicant has narrated the following violations in paragraph 14 of the OA is as under: -

a. "As per the point no. 8 of the EC dated 20.05.2016 the maximum depth of the mining pits from the ground level should be 20 metre or water level, whichever is less. It is submitted that on the other hand, the project proponent has dug up more than 40-50 meter deep pit resulting in water logging in large scale in the mining pit. The photographs of the site showing deep pits ranging from 40-50 metre depth as ascertainable by photographs itself, are annexed as ANNEXURE A/8 (colly).

b. The Project Proponent has compromised with the safety as it has not constructed any slope or benches in the main pit as required under law. And in this regard death of one worker in 2021 has also occurred on the mining site. In this manner the project proponent has violated the of Regulation 106 of the Metalliferous Mines Regulations, 1961, (which are applicable for all kinds of mining except Coal and Oil) which says that mining should be carried out with formation of benches and slopes. The non formation of benches is clear from the photographs already annexed as above. The Metalliferous Mines Regulations, 1961 related to the mining through formation of benches and appropriate slope is annexed as ANNEXURE A/9. (relevant page is of iii) Petition).



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- c. The unregulated mining activities resulted in serious damage to underground water which has become exposed due to mining at higher depths beyond permissible limits and became a reservoir which has received all kind of chemicals from blasting, use of explosives etc. That the section 25 of the Water Act has been violated as a water resource has become polluted.
- d. There has been no green belt development around the boundary of the leased area. The absence of green belt coupled with drilling and blasting has resulted in fugitive and dust emissions in the area.
- e. The leased area is just 120-metre away from Vijay Industrial Training Institute which is in violation of minimum distance criteria prescribed by CPCB on May 12, 2020. The photograph showing this distance is annexed as ANNEXURE A/10. Further the CPCB guidelines dated 12.05.2020 regarding the siting criteria of mines from the public place is annexed as ANNEXURE A/11.
- f. Before the starting of mining operations the entire land was a grassland covered with vegetation having a top soil cover. However same instead of being collected and stored, has been completely destroyed by the indiscriminate mining operations. The satellite imagery showing images before the commencement of mining operations and current images, are annexed as ANNEXURE A/12(colly)."
3. It is also the plea of the Applicant that the EC in 2016 was issued by DEIAA which in terms of the judgement dated 13.09.2018 of the Tribunal in the matter of Satyendra Pandey v. MoEF&CC & Ors., O.A. No. 186/2016 was required to be reappraised by SEIAA but till now no reappraisal by the SEIAA has been done and the time limit has expired.
4. Learned Counsel for the Applicant during the argument has also referred to Form-I page 34 and has submitted that in respect of the same Gata number, Respondent No. 6 has made an application for issuance of fresh EC, but he has carried out the illegal excavation before grant of the EC. It is also submitted by the learned Counsel for the Applicant that Respondent No. 6 is encashing on the MM-11 Forms by selling the MM-11 permits illegally."
- "...8.The Joint Committee will visit the site will ascertain the extent of mining that has been done, the depth and the area covered by the said mining and the persons/entities responsible for it. The Joint Committee will submit the report before the Tribunal within eight weeks.

Prasidha Kalyan Das on 04.02.2025."

Copy of the reference NGT order is annexed as **Annexure-I**.



Prasidha

[Signature]

[Signature]

In compliance to said Hon'ble NGT order, the following officials were nominated from the concerned departments for Joint Committee:

1. Dr A. K. Gupta, Scientist-E, MoEF&CC, RO Lucknow
2. Shri Kamal Kumar, Scientist-E, CPCB, RD Lucknow
3. Shri Vivek Kumar Singh, SDM, Obra, Sonbhadra

Joint inspection of the site was carried out on 22.01.2025 by the Joint Committee. During the site visit, the Sh. Yogesh Shukla, Surveyor Mining Department, Sh. Arun Kumar, Project Proponent & Sh. Chandra Shekhar, AEE, UPPCB Sonbhadra were also present.

2. Field Observations:

Observations based on Joint Committee inspection and available records are as follows:

- i. Shri Arun Kumar, project proponent (PP) has been obtained Environmental Clearance (EC) from DEIAA for Dolostone mining project vide letter dated 20.05.2016 at Gata No. 5471,5472 Ka,5424,5425,5426,5427 Ka,5428 & 54299 Village-Billi Markundi, Tehsil-Robertsganj, Sonbhadra, UP having leased area of 4.99 Acres. Copy of the EC is attached as **Annexure-II**.
- ii. PP has not provided any information regarding to permission from SEIAA-UP for Environmental Clearance (EC).
- iii. PP has obtained valid consent to operate (CTO) form Uttar Pradesh Pollution Control Board (UPPCB) from 04.01.2024 to 31.12.2027 under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 for the mining of 40000 cubic meter Building stone per year. Copy of the Consent to Operate is attached as **Annexure-III**.
- iv. During the joint visit, representative of Uttar Pradesh pollution Control Board informed that PP has not applied consent to operate to UPPCB for the period of 07.09.2015 to 03.01.2024.
- v. PP obtained mining permission vide letter dated 07.09.2015 from District Mining Department, Sonbhadra for the period of 10 years which is valid till 06.07.2025. Copy of the mining permission is attached as **Annexure-IV**.

As per the MM₁₁ Directorate of Geology and Mining Uttar Pradesh the project proponent has excavated quantity given below table from 2019 to 2025. Copy of the MM₁₁ is attached as **Annexure-V**.



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Sr. No.	FY	Excavated Quantity (Cubic meter)	Permitted Quantity (Cubic meter)
1.	2019-20	62,067	40,000
2.	2020-21	46,701	40,000
3.	2021-22	47,003	40,000
4.	2022-23	42,775	40,000
5.	2023-24	40,372	40,000
6.	2024-25	39,995	40,000

It is cleared from the above table that the quantity excavated in every year is more than the permitted quantity.

- vii. The mining department has not provided any excavation information for the duration of 07.09.2015 to 2019 by Sh. Arun Kumar (PP).
- viii. Mining officer Sonbhadra has inspected the mining lease area on 07.06.2023 and found that project proponent has mined beyond the mining permitted area & violation of EC conditions and show cause notice issued vide letter dated 12.06.2023. Copy of the inspection report and show cause notice is attached as **Annexure-VI**.
- ix. Mining Department has declared total 8 pillar in the mining lease area with geo coordinate for total lease area 4.99 hectare, but during visit of joint committee has observed that only one pillar (Pillar H) is installed. List of the Pillar with geo coordinate is attached as **Annexure-VII**.
- x. It was observed that PP has conducted the mining outside mining lease area, which is verified by Joint Committee physically and KML file provided by the Mining Department is attached as **Annexure-VIII**.
- xi. PP has submitted the mining plan on 23.05.2021 to Directorate of Geology and Mining, Uttar Pradesh for the mining of Dolostone for lease period of 31.05.2016 to 30.05.2026. Copy of the Mining plan is attached as **Annexure-IX**.
- xii. Joint committee observed that the no mining activity going on the lease during inspection.
- xiii. Joint Committee observed that the project proponent (PP) not complying the following conditions of mining plans which include: -

1. Mining will be done within the mining boundary, limits of 7.5m wide strip all along the lease boundary will left out.
2. Bench height will be kept at 6m.



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3. Width of ultimate bench will not be less than bench height: however, working bench will have a width around 12-15m.
 4. The run-off mine will be dispatched to crusher and then job site.
 5. Development includes only removal of top weathered layer and soil patches if any.
 6. Top soil if any will be scraped out and used maintaining the road.
 7. Overall slope of pit shall be maintained 45degree & No proper Ramp was observed during the visit.
 8. Lessee will be well equipped with all required equipments as stated in LOI such as computer, Printer, Weight bridge, CCTV Camera etc.
- xiv. PP has operated one bore well on site without having NOC from State Ground Water Department, however, PP has informed that he has applied for the NOC on dated 10.01.2024. Copy of the application is attached as **Annexure-X**.
 - xv. During visit joint committee has observed that the huge water logging approx. 12-15 m in the lease mining area and mining done beyond the boundary. As observed during visit the pits were excavated upto depth of 35-45 m,
 - xvi. PP has informed that they are pumping out the water stored in mine pit to nearby area by using two submersible pumps, without any permission,
 - xvii. Joint Committee has observed that the PP has not conducting water sprinkling in mining area as well as on road for the dust suppression,
 - xviii. Joint Committee observed that there was no fencing/boundary around the leased mining area.
 - xix. Joint Committee has observed that the PP has not developed green belt within/near mining area,
 - xx. It was observed that the ITI college is around 100 meter away from the mining site the copy of the lakhpal report is attached as **Annexure-XI**.
 - xxi. The information provided by the local Police Department that there was no any causality/death record during the mining activity in said mining lease area during year 2021. Copy of the letter is attached as **Annexure-XII**.
 - xxii. PP has installed 01 no. 160 KVA enclosed type DG set with acoustic enclosers without appropriate stack height and without NOC from Uttar Pradesh Pollution Control Board,
 - xxiii. During visit the PP has not provided the health check-up record of the worker involved in mining activity.
 - xxiv. It was observed that the project proponent is not submitting any annual environmental statement/Form-V to state pollution control board,



Pradip Kumar Sonney *[Signature]* *[Signature]*

- xxv. PP has not conducted any monitoring of Effluent/Ambient Air by third party.
- xxvi. Joint committee observed that in this mining area due to mining activities huge dust emissions occurred and all trees / greeneries are covered with white mining dust.
- xxvii. Joint committee has collected surface water samples of the mining pit and analysis of samples carried out in Lab of CPCB RD Lucknow & UPPCB, Lucknow, the results are as below. Copy of the lab report is attached as **Annexure-XIII**.

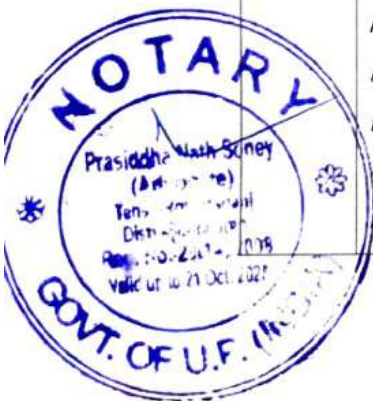
S. No.	Parameter	Unit	Analysis Results
1	pH	-	7.29
2	BOD	mg/L	6.60
3	COD	mg/L	28.1
4	TSS	mg/L	88.2
5	Heavy metals	mg/L	Cr-ND, Ni-ND, Cd-ND, Pb-0.0734, Fe-0.2933

ND-Not Detected

- xxviii. Joint committee observed that almost all mining lease in said area doing mining in same way which causes huge dust emission and resulted deposition of dust upon trees and nearby plantation/vegetations.

3. Factual information of the issues raised by the applicant: -

Sr. No.	Issues Raised by Applicant	Factual Information as on 22.01.2025
1.	<i>The project proponent has dug up more than 40-50 meter deep pit resulting in water logging in large scale in the mining pit</i>	During visit joint committee has observed that the huge water logging approx. 12-15 m in the lease mining area and mining done beyond the boundary. As observed during visit the pits were excavated upto depth of 35-45 m.
2.	<i>The Project Proponent has compromised with the safety as it has not constructed any slope or benches in the main pit as required under law. And in this regard death of one worker in 2021 has also occurred on the mining site. In this</i>	Project Proponent is not executing the appropriate mining plan and scientific mining which is submitted to mining department.

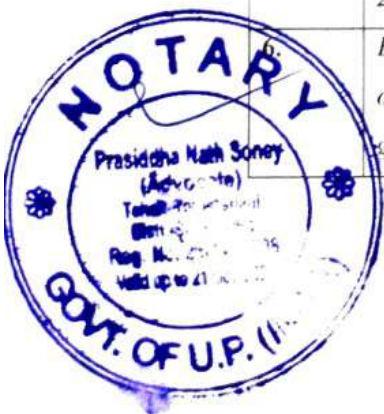


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	<i>manner the project proponent has violated the of Regulation 106 of the Metalliferous Mines Regulations, 1961, (which are applicable for all kinds of mining except Coal and Oil) which says that mining should be carried out with formation of benches and slopes.</i>	
3.	<i>The unregulated mining activities resulted in serious damage to underground water which has become exposed due to mining at higher depths beyond permissible limits and became a reservoir which has received all kind of chemicals from blasting, use of explosives etc. That the section 25 of the Water Act has been violated as a water resource has become polluted.</i>	Joint committee was observed that the mining is executed in 35-45 meter depth without developing any benches, as resulted the water logging was observed in the mining lease area up to 12-15m.
4.	<i>There has been no green belt development around the boundary of the leased area. The absence of green belt coupled with drilling and blasting has resulted in fugitive and dust emissions in the area.</i>	Joint Committee has observed that the Project proponent has not developed any green belt at boundary of the leased mining area as well as no water sprinkler was observed.
5.	<i>The leased area is just 120-metre away from Vijay Industrial Training Institute which is in violation of minimum distance criteria prescribed by CPCB on May 12, 2020</i>	As per the Report provided by the Lakhpal revenue office as well as joint committee has observed that the ITI institute is 100 meter away from the above said mining site as Annexure-XI
	<i>Before the starting of mining operations the entire land was a grassland covered with vegetation</i>	It was observed by the joint committee that there was no storage of top soil was present near the mining site.

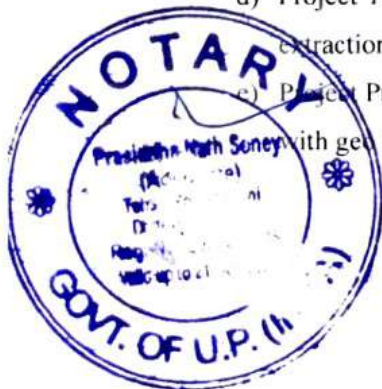


	<i>having a top soil cover. However same instead of being collected and stored, has been completely destroyed by the indiscriminate mining operations. The satellite imagery showing images before the commencement of mining operations and current images</i>	It was informed by the Lakhpal that there was no grass land registered in the revenue department. The copy of the report is attached as Annexure-XI
7.	<i>3. It is also the plea of the Applicant that the EC in 2016 was issued by DEIAA which in terms of the judgement dated 13.09.2018 of the Tribunal in the matter of Satyendra Pandey v. MoEF&CC & Ors., O.A. No. 186/2016 was required to be reappraised by SEIAA but till now no reappraisal by the SEIAA has been done and the time limit has expired.</i>	During visit project proponent has not provided the Environmental Clearance obtained from SEIAA.

3. Recommendations:

Based upon the above field observations, Joint Committee recommends as below:

- a) Project Proponent should comply the Environmental Clearance and Consent to Operate conditions strictly,
- b) Project Proponent should conduct/execute the scientific/ environmentally sound mining activity as per EC conditions,
- c) The District Mining Department and UPPCB should ensure the strict compliance of EC/CTO conditions and sustainable mining plan,
- d) Project Proponent should obtain the NOC from the Ground water department for the extraction of ground water,
- e) Project Proponent should develop the boundary of the lease mining area and install pillars with geo coordinate as per mining plane,



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- f) Project Proponent should have done regular health check-up of the worker involved in the mining activity as per EC conditions.
- g) Project Proponent should submit the third-party monitoring report as per EC conditions.
- h) Project Proponent required to developed green belt within the lease area on priority basis as per EC/CTO conditions.
- i) As the Project Proponent has done mining outside the lease area, therefore, District Mining Department and UPPCB should take suitable action as per rules.
- j) Joint Committee in view that the local administration may also explore the possibility to construct internal road by using dmf fund to avoid smooth transportation, reduce dust emission within the mining area.

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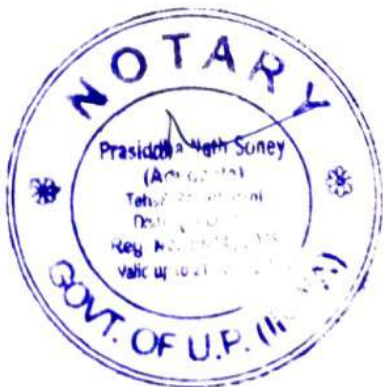
(Kamal Kumar)
Scientist-E
Central Pollution Control
Board, RD Lucknow

Amk

(Dr A.K.Gupta)
Scientist-E
MoEF&CC,
RO Lucknow

Amk

(Vivek Kumar Singh)
SDM
Obra, Sonbhadra



Pictures of site visit

<p>Display Board</p>	<p>Sampling</p>
<p>Mining Site</p>	<p>Mining site</p>
<p>Pillar</p>	<p>Water logging</p>
<p>Inspecting Team</p>	<p>Inspecting Team</p>





Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1356/2024

Bablu

Applicant

Versus

State of UP & Ors.

Respondent(s)

Date of hearing: 10.12.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Rahul Khurana & Mr. Hasil Jain, Advs. for Applicant

Respondent: Mr. Shailesh Kumar Pathak & Mr. Shivam Tripathi, Advs. for R - 6

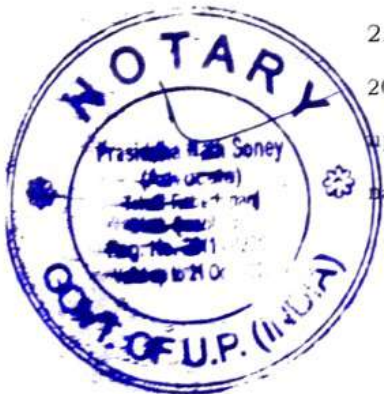
ORDER

1. In this Original Application, the allegation of the Applicant is that Respondent No. 6 has done illegal mining in violation of the Environmental Clearance (EC). It is alleged that Respondent No. 6 had undertaken hazardous, unscientific, reckless and dangerous mining activities and had excavated pits up to the depth of 40-50 metres having slopes larger than 75 degrees.

2. The plea of the Applicant is that Respondent No. 6 was issued EC dated 20.05.2016 permitting the maximum depth of mining pits from the ground level up to 20 metres. But the said EC condition has been violated. The Applicant has narrated the following violations in paragraph 14 of the OA is as under:-

- "a. As per the point no. 8 of the EC dated 20.05.2016 the maximum depth of the mining pits from the ground level should be 20 metre or water level, whichever is less.

It is submitted that on the other hand, the PP has dug up more than 40-50 metre deep pit resulting in water logging in large scale in the mining pit. The photographs of the site showing deep pits ranging



from 40-50 metre depth as ascertainable by photographs itself, are annexed as ANNEXURE A/8 (colly).

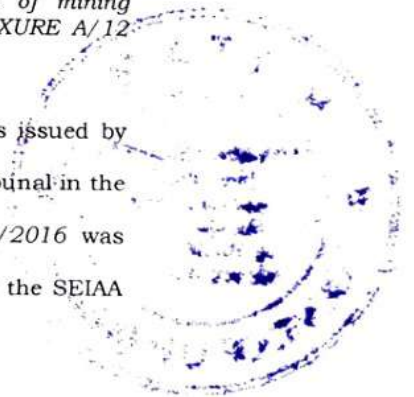
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The Metalliferous Mines Regulations, 1961 related to the mining through formation of benches and appropriate slope is annexed as ANNEXURE A/9. (relevant page is of this Petition).

- c. The unregulated mining activities resulted in serious damage to underground water which has become exposed due to mining at higher depths beyond permissible limits and became a reservoir which has received all kind of chemicals from blasting, use of explosives etc. That the section 25 of the Water Act has been violated as a water resource has become polluted.
- d. There has been no green belt development around the boundary of the leased area. The absence of green belt coupled with drilling and blasting has resulted in fugitive and dust emissions in the area.
- e. The leased area is just 120-metre away from Vijay Industrial Training Institute which is in violation of minimum distance criteria prescribed by CPCB on May 12, 2020. The photograph showing this distance is annexed as ANNEXURE A/10. Further the CPCB guidelines dated 12.05.2020 regarding the siting criteria of mines from the public place is annexed as ANNEXURE A/11.
- f. Before the starting of mining operations the entire land was a grassland covered with vegetation having a top soil cover. However same instead of being collected and stored, has been completely destroyed by the indiscriminate mining operations. The satellite imagery showing images before the commencement of mining operations and current images, are annexed as ANNEXURE A/12 (colly)."

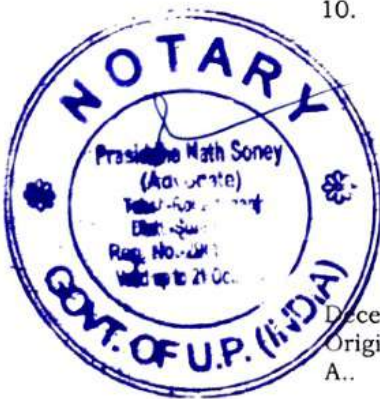
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4. Learned Counsel for the Applicant during the argument has also referred to Form-I page 34 and has submitted that in respect of the same Gata number, Respondent No. 6 has made an application for issuance of fresh EC, but he has carried out the illegal excavation before grant of the EC. It is also submitted by



the learned Counsel for the Applicant that Respondent No. 6 is encashing on the MM-11 Forms by selling the MM-11 permits illegally.

5. Issue Notice to the Respondents.
6. Shir Shailesh Kumar Pathak, Counsel accepts the Notice on behalf of Respondent No. 6 and seeks four weeks to file reply.
7. The Applicant is directed to serve Respondent No. 1 to 5 and file affidavit of service at least one week before the next date of hearing.
8. To ascertain the correctness of the allegations made in the OA, we appoint a Joint Committee comprising the representative of the Member Secretary, CPCB, RO, MoEF&CC, Lucknow and the District Magistrate Sonbhadra, who will act as the Coordinating Agency. The Joint Committee will visit the site will ascertain the extent of mining that has been done, the depth and the area covered by the said mining and the persons/entities responsible for it. The Joint Committee will submit the report before the Tribunal within eight weeks.
9. Counsel for the applicant is directed to supply a copy of the OA with a complete set of annexures to the Counsel for Respondent No. 6 within three days.
10. List on 04.02.2025.



December 10, 2024
Original Application No. 1356/2024
A..

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

333

District Level Environment Impact Assessment Authority, Sonbhadra

Office of the District Magistrate, Sonbhadra

Fax: 05444-224566 E-mail: deiaasonbhadra@gmail.com

Ref. No. 2 B Parys/DEIAA/SBR/2016

Date: ३० मई, 2016

To:

Sri Arun Kumar
S/o Sri Akhileshwar Prasad
R/o-Vill.-Kharatiya Teh.-Robertsganj,
District-Sonebhadra, U.P.

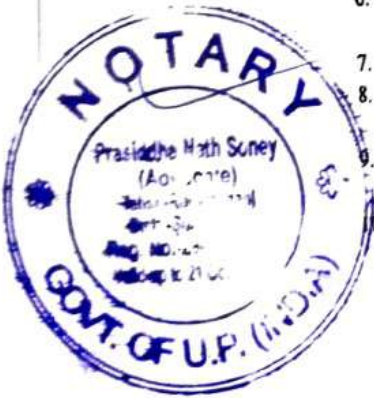


Sub: Regarding Environmental Clearance for proposed DoloStone Mining Project at Gata No. 5471, 5472 Ka, 5424, 5425, 5426, 5427Ka, 5428 & 5429 Village-Billi Markundi, Tehsil-Robertsganj, Sonbhadra, U.P. (Leased Area-4.99 Acres)

Dear Sir,

Please refer to your letter dated 14/10/2015 addressed to the Chairman/Secretary, SEAC, Directorate of Environment, Lucknow. The Proposal Transferred to DEIAA Sonbhadra after MoEF Notification Dated 15/01/2016. The District Level Committee considered the matter in its meeting held on dated 29/04/2016. A presentation was made by the consultant along with the representative of the project proponent, through documents, presentation made during meeting dated 29/04/2016 and reply to the queries raised by the DEIAA SBR, has informed to DEIAA SBR that:

1. The environmental clearance is sought for DoloStone Mining project at Gata No. 5471, 5472 Ka, 5424, 5425, 5426, 5427Ka, 5428 & 5429 Village-Billi Markundi, Tehsil-Robertsganj, District-Sonebhadra, Uttar Pradesh (Leased area-4.99 acres).
2. Mining Lease area was granted by District Magistrate, Sonbhadra vide letter no.- 838/खनिज/2015 दिनांक 07.09.2015
3. 40,000 Cubicmeter Dolostone is proposed to mine annually according to approved mining plan and validity of mining plan is valid up to 5 years from the date of deed execution.
4. The water requirement will be limited to 1.00 KLD from water tanker and borewells for drinking, 3.00 KLD for sprinkling on haulage route for dust suppression and 1.00 KLD for plantation or others.
5. During operation the maximum no. of workers will not be more than 30.
6. The Project activity are not covered under general conditions, because its belong to B2 Category, under MoEF notification dated 15/01/2016 and 20/01/2016.
7. The mining will be opencast type and carried out semi mechanized.
8. The ultimate depth of mining will be restricted to 20 mtr/water level, whichever is less.
9. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
10. Regarding the project no litigation is pending in any court.



11. This project does not attract any of the general conditions applicable on mining project specified in EIA Notification 14/09/2006.
12. The Project proposal falls under B2 Category of MoEF Notification dated 15/01/2016 and 20/01/2016. Based on the above said project, the District Level Environment Impact Assessment Authority (meetings held on dated 29/04/2016) has decided to grant the Environmental Clearance to this project proposal subject to effective implementation of the following general and specific conditions:

General Conditions

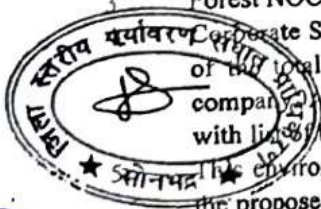
1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DELAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on company's website and also displayed at website.
7. Data on ambient air quality (RSPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board/Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.2009.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs/muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personal working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.



13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportations of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, GoI, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the Concerned authorities and the date of start of land development work.
18. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
19. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA, SBR. on 1st June and 1st December of each calendar year.
20. The DEIAA may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
21. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions

1. Norms of Transport Department/PWD shall be strictly followed during transportation of minerals.
2. haul road shall be made motorable.
3. Forest NOC shall be obtained prior to start of work.
4. Corporate Social Responsibility (CSR) plan along with budgetary provision of 5% of the total cost shall be prepared and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
5. Environmental Clearance does not create or verify any claim of applicant on the proposed site/activity.
6. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
7. The Environmental clearance will be co-terminus with the mining lease period. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.



9. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
10. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
11. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation Programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, Lucknow and DEIAA SBR every year.
13. Blast vibration study shall be conducted and a observation report submitted to the the Regional Office, MoEF, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
14. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
15. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
16. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be block topped.
17. Rain water harvesting shall be undertaken to recharge the ground water source.
18. Status of implementation shall be submitted to the Regional Office, MoEF, Gol, Lucknow, UP Pollution Control Board and DEIAA SBR within six months and thereafter every year from the next consequent year.
19. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantation of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
20. Terracing/garland drains shall be constructed at foot of dumps and coco filters shall be installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
21. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also



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- provide adequate retention period to allow proper setting of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and desilted at regular intervals.
22. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
 23. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR regularly.
 24. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
 25. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
 26. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
 27. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
 28. Solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
 29. Over burden (OB) shall be stacked at earmarked dump site (s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
 30. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the



Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DE
SBR on six monthly basis.

31. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
32. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e.-monsoon (April-May), Monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.
33. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
34. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
35. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The Vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.

Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.

A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.

Project proponent shall explore the possibility of using solar energy where ever possible.

Commitment towards CSR has to be followed strictly.

Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.

Project Proponent has to strictly follow the directions/guidelines issued by MoEF, CPCB and other Govt. Agencies from time to time.

The blasting will be done only after getting the permission from the Mining-Department.

You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this

permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership of the proposed site, this permission shall automatically deem to be cancelled.

The above conditions will be enforced inter alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The Project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance.

The DEIAA SBR/MoEF reserves the right to revoke the environmental clearance, if any conditions stipulated are not implemented to the satisfaction of DEIAA SBR/MoEF. DEIAA SBR may impose additional environmental conditions or modify the existing ones, if necessary.

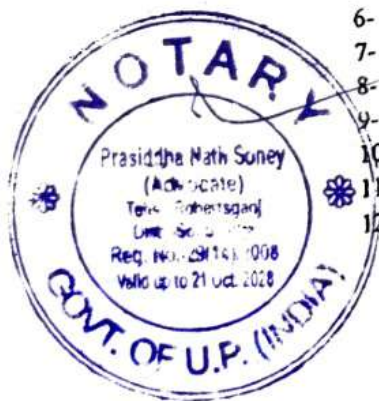
This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533 (E) dated 14-09-2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



No. /Parya/DEIAA/Sonbhadra/2016

Copy for information and necessary action to:

- 1- The Principal Secretary, Environment, Govt. of U.P., Lucknow.
- 2- The Principal Secretary, Geology and Mining, Govt. of U.P., Lucknow.
- 3- Director, Environment, Bibhuti Khand, Gomati Nagar, Lucknow.
- 4- Director, Geology and Mining, Lucknow.
- 5- District Magistrate, Sonbhadra.
- 6- Divisional Forest Officer, Sonbhadra.
- 7- Divisional Forest Officer, Kaimur Wild Life, Mirzapur.
- 8- Additional District Magistrate, Sonbhadra.
- 9- Sub Divisional Magistrate (Sadar), Sonbhadra.
- 10- Regional Pollution Control Officer, Sonbhadra.
- 11- District Mining Officer, Sonbhadra.
- 12- NIC Sonbhadra to upload on website.



(Kailash Singh)
S.D.M. (Sadar),
Member-Secretary,
DEIAA Sonbhadra, U.P.
dated as above.

(Kailash Singh)
S.D.M. (Sadar),
Member-Secretary,
DEIAA Sonbhadra, U.P.



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

198428/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2023

Date: 04/01/2024

To,

M/s

SHRI ARUN KUMAR

Gata No. 5471, 5472ka, 5424, 5425, 5426, 5427ka, 5428 and 5429,
Village- Billi Markundi, Tehsil- Robertsganj, Sonbhadra, U.P., area
4.99 acre

Application Id-
23872520

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to SHRI ARUN KUMAR located at Gata No. 5471, 5472ka, 5424, 5425, 5426, 5427ka, 5428 and 5429, Village- Billi Markundi, Tehsil- Robertsganj, Sonbhadra, U.P., area 4.99 acre . subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHRI ARUN KUMAR granted for the period from 04/01/2024 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Dolo Stone)-	40000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 kld	Septic Tank	soak pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for various purposes etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be



dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Dolo Stone)			Particulate Matter	Water sprinkling system and Green Belt for controlling dust emission

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

(iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in (b) (A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.



(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

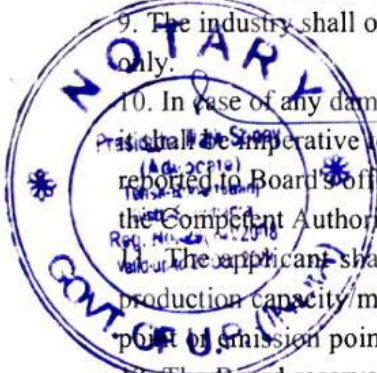
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, the industry shall be liable to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

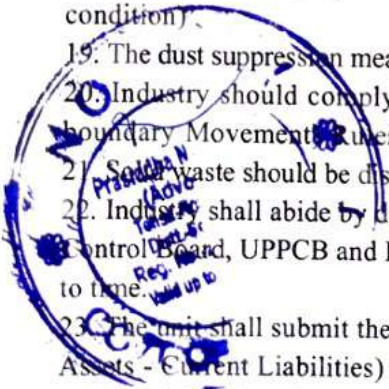
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.



Specific Conditions:-

1. This consent is valid for production of Building Stone (Dolo Stone)- 40000 Cu Meter/Year by opencast and semi mechanized mining in 4.99 Acre leased area at Gata No. 5471, 5472ka, 5424, 5425, 5426, 5427ka, 5428 and 5429, Village- Billi Markundi, Tehsil- Robertsganj, Sonbhadra, U.P.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter No. 28/Parya/DEIAA/SBR/2026 dated 20.05.2016, and submit its compliance report to UPPCB.
3. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
4. The proponent shall submitted compliance report of condition imposed in EC within every six month.
5. The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
6. The proponent shall establish Water sprinkling arrangement for dust suppression.
7. The proponent shall establish Effluent treatment system to treat the waste water from the mine.
8. The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
9. If the lease agreement expires prior to 31.12.2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
10. Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.
11. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
12. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
13. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
14. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Dolo Stone).
15. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
16. Unit shall submit ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
17. All trucks, tractors used in transportation of Building Stone (Dolo Stone) shall be covered by canvas sheet to prevent dust emission.
18. Water will be sprayed after loading activity (if Building Stone (Dolo Stone) collected could be dry condition).
19. The dust suppression measures like water spraying will be done on the haul roads and working areas.
20. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
21. Industrial waste should be disposed in such manner, so that no water, air and soil pollution takes place.
22. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
23. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
24. Consent fees if revised, shall be payable by industry from the date of its applicability.
25. Industry shall comply with the relevant provisions of Environmental Laws.



26. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by
RAJENDRA SINGH
Date: 2024.01.09
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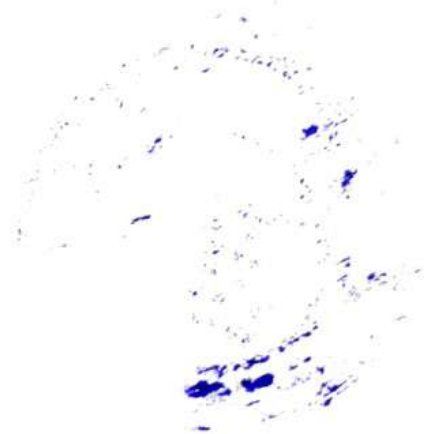
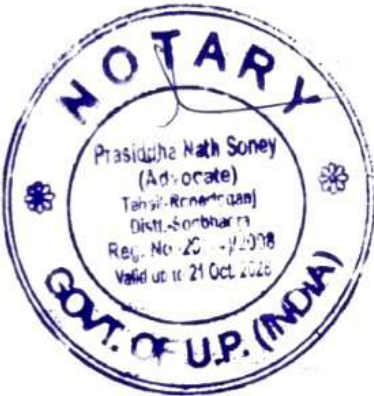
Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by
RAJENDRA SINGH
Date: 2024.01.09
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Chief Environmental Officer (circle-2)





मिशन LIFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर विद्युत् उपकरणों को बंद करें | स्टार रेटेड विद्युत् उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



कार्यालय जिलाधिकारी, सोनभद्र।
(खनिज अनुभाग)

पत्रांक 838/खनिज/2015

दिनांक 07/09/2015

आदेश
श्री अरुण कुमार पुत्र श्री अखिलेश्वर प्रसाद
निवासी ग्राम-खैरटिया, पो0-ओबरा, तहसील-रावर्दसगंज,
जनपद-सोनभद्र।

शासनादेश संख्या-3761/86-2014-278/2011 दिनांक 12.12.2014 में दिये गये निर्देशों के अनुपालन में जनपद-सोनभद्र के तहसील-रावर्दसगंज स्थित ग्राम-बिल्ली मारकुण्डी के आराजी संख्या-5471, 5472क, 5424, 5425, 5426 5427क, 5428, 5429 में रकबा-4.99 एकड़ क्षेत्र पर गिट्टी/बोल्डर (डोलो स्टोन) के 10 वर्ष की अवधि हेतु खनन पट्टा स्वीकृत किये जाने के निमित्त इस कार्यालय के पत्र संख्या-760/खनिज/2015 दिनांक 22.08.2015 द्वारा प्रकरण शासन को प्रेषित किया गया था, जिसके सन्दर्भ में शासकीय पत्र संख्या-3023/86-2015-254/2015 दिनांक 01.09.2015 द्वारा ग्राम-बिल्ली मारकुण्डी के आराजी संख्या-5471, 5472क, 5424, 5425, 5426 5427क, 5428, 5429 में रकबा-4.99 एकड़ क्षेत्र पर 10 वर्षीय गिट्टी/बोल्डर (डोलो स्टोन) के खनन पट्टे पर स्वीकृति के निमित्त शासन द्वारा कतिपय शर्तों के साथ अनुमति प्रदान की गयी है जिसमें से महत्वपूर्ण शर्तें निम्नवत् हैं:-

1. शासनादेश संख्या-2430/86-2015-278/2011, दिनांक 14.07.2015 द्वारा यथा अधिसूचित/प्रख्यापित उ0प्र0 उपखनिज (परिहार) (अड़तीसवां संशोधन) नियमावली, 2015 में वर्णित व्यवस्था के अनुसार अपेक्षित शर्तों को पूर्ण करने एवं निदेशक, भूतत्व एवं खनिकर्म से खनन योजना/खनन बन्दी योजना पर अनुमोदन प्राप्त करने के उपरान्त ही खनन पट्टा विलेख का निष्पादन किया जायेगा एवं वास्तविक खनन संक्रियाओं के संचालन की अनुमति दी जायेगी, अन्यथा की स्थिति में शासन द्वारा दिया गया अनुमोदन वापस लिया गया समझा जायेगा।
2. उक्त के अतिरिक्त मा0 सर्वोच्च न्यायालय, मा0 उच्च न्यायालय, इलाहाबाद एवं लखनऊ खण्ड पीठ तथा अन्य सक्षम न्यायालय द्वारा पारित अन्य आदेशों, यदि कोई हो, के अनुक्रम में नियमानुसार कार्यवाही भी सुनिश्चित कर ली जाए।
3. उ0प्र0 उपखनिज (परिहार) नियमावली, 1963 (यथा संशोधित) तथा उसके अधीन समय-समय पर निर्गत संगत शासनादेशों का अनुपालन सुनिश्चित कर लिया जाय।
4. स्वीकृत खनन योजना एवं पर्यावरण विभाग से पर्यावरण स्वच्छता प्रमाण पत्र प्रस्तुत कर दिये जाने के उपरान्त ही नियमानुसार अन्तिम स्वीकृत/पट्टा विलेख निष्पादन की कार्यवाही की जायें।
5. आवेदित क्षेत्र पर पट्टा स्वीकृत करने के पूर्व/पश्चात् खनन पट्टा विलेख निष्पादन से पहले प्रश्नगत क्षेत्र का सीमांकन उ0प्र0 उपखनिज (परिहार) नियमावली, 1963 के नियम-35 व नियम-41 के प्राविधानों के अनुसार कराया जायेगा। सीमांकन के पश्चात् जो भी क्षेत्र उपलब्ध होता है उसे आवेदक स्वीकार करेगा।
6. आवेदक द्वारा खनन योजना के अनुसार पर्यावरण एवं परिस्थितिकी को ध्यान में रखकर स्वीकृत क्षेत्र में खनन कार्य किया जायेगा।



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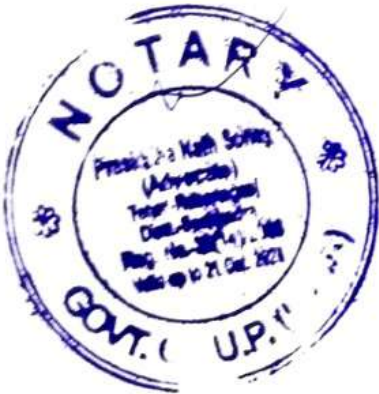
(2)

अतः एतद्वारा आपको सूचित किया जाता है कि उक्त क्षेत्र के सम्बन्ध में निदेशक, भूतत्व एवं खनिकर्म निदेशालय से खनन योजना का अनुमोदन करा लें तथा उक्त क्षेत्र के लिए पर्यावरण स्वच्छता प्रमाण पत्र प्रस्तुत करने के पश्चात् उ0प्र0 उपखनिज (परिहार) नियमावली 1963 के नियम-14(3) के अन्तर्गत प्रतिमूति के मद में रू0 74,850-00 एवं अपरिहार्य भाटक की प्रथम किश्त के रूप में रू0 74,850-00 तथा नियम-17 के अन्तर्गत सीमांकन शुल्क रू0 8,000.00 खनिज विभाग के निर्धारित लेखाशीर्षक में जमा कर ट्रेजरी चालान की मूल प्रति प्रस्तुत करें तत्पश्चात् भारतीय स्टाम्प(उ0प्र0 संशोधन) अधिनियम संख्या-11, सन् 1992 के प्राविधानों के अनुसार निर्धारित स्टाम्प पेपर पर, पट्टा विलेख(प्रपत्र एम0एम0-3) निष्पादित करा लें। किसी चूक के कारण यदि आप द्वारा ऐसा पट्टाविलेख निष्पादित नहीं कराया जाता है तो उक्त स्वीकृति आदेश को निरस्त करते हुए प्रार्थना पत्र शुल्क की धनराशि राज्य सरकार के पक्ष में जब्त कर ली जायेगी।

शर्तें:-

1. प्रत्येक वर्ष के लिये निर्धारित वार्षिक अपरिहार्य भाटक की धनराशि से रायल्टी की धनराशि अधिक होने पर रायल्टी की धनराशि (जो उक्त क्षेत्र से पट्टा धारक द्वारा खनन कर निकासी की गई खनिज की मात्रा पर देय होती है) देय होगी तथा रायल्टी व वार्षिक अपरिहार्य भाटक की धनराशि समय-समय पर पुनरीक्षित दरों के आधार पर देय होगी।
2. शासनादेश संख्या-1040/86-2014-127/2011 दिनांक 10.04.2014 द्वारा दिये गये निर्देश कि "यदि पूर्व पर्यावरणीय अनापत्ति में उल्लिखित मात्रा से अधिक मात्रा का खनन एवं परिवहन पट्टा की राय में किया जाना आवश्यक है, तब उसे अधिसूचना दिनांक 14.09.2006 के प्रस्तर-2 के प्राविधानों के अनुसार ऐसी अतिरिक्त मात्रा के लिए सम्बन्धित नियामक प्राधिकारी से पूर्व पर्यावरणीय अनापत्ति पुनः प्राप्त करनी होगी।"
3. पट्टाधारक द्वारा उनके पक्ष में स्वीकृत खनन पट्टा क्षेत्र से खनन कर निकासी किये गये खनिज का परिवहन सिर्फ जिला क्वैरी कार्यालय, सोनभद्र द्वारा जारी प्रपत्र एम0एम0-11 द्वारा ही किया जायेगा इसके अतिरिक्त किसी अन्य प्रपत्र का उपयोग किये जाने अथवा स्वीकृत क्षेत्र से बाहर खनन कार्य करते हुये पाये जाने एवं दोष सिद्ध होने पर पट्टा निरस्त कर दिया जायेगा।
4. पट्टाधारक नियमावली 1963 के नियम-73 के प्रावधानों के अन्तर्गत पूर्ववर्ती त्रैमास के संबंध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एम0एम0-12 में जिलाधिकारी और निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर रू0 2,000-00 की शास्ति का भागी होगा तथा पट्टाधारक की ऐसी चूक, खनन पट्टा विलेख की शर्तों का उल्लंघन माना जायेगा।
5. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पट्टाधारक तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग (उ0प्र0) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
6. पट्टाधारक को पट्टाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण की सुरक्षा हेतु खनिज/उपखनिज का खनन व निकासी करने के उपरांत क्षेत्र का समतलीकरण कर वहाँ वृक्षारोपण करना होगा।
7. स्वीकृत क्षेत्र में स्थायी सीमा स्तम्भ लगाने के बाद ही खनन कार्य करने की अनुमति दी जायेगी।
8. स्वीकृत क्षेत्र के अन्तर्गत किसी काश्तकार/काश्तकारों के संक्रमणीय/असंक्रमणीय अधिकार वाली भूमि का कोई अंश पड़ने की दशा में ऐसे काश्तकार/काश्तकारों से लिखित सहमति प्राप्त करने के उपरांत ही उनके अंश की भूमि में पट्टाधारक खनन कार्य प्रारम्भ करेंगे।

....3..



(3)

9. पट्टाधारक द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के व्यय पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी काश्तकार की भूमि से होकर रास्ते का निर्माण किया जाता है तो सम्बन्धित काश्तकार की लिखित सहमति सम्बन्धी अभिलेख जिला क्वैरी कार्यालय, सोनभद्र में प्रस्तुत करना अनिवार्य होगा। रास्ते के निर्माण में होने वाले व्यय के लिए राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।
10. खनन स्थल से निकाले गये खनिज पदार्थ का अभिवहन वन विभाग की लिखित सहमति के बिना वन मार्ग से नहीं किया जायेगा।
11. खनन पट्टा स्वीकृति के पश्चात भविष्य में वन विभाग या किसी अन्य विभाग द्वारा शर्तों के विपरीत कार्य करने के कारण आपत्ति किये जाने पर उक्त नियमावली 1963 के नियम 60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
12. स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली 1963 के नियम 60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
13. स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र(यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये जाने पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।

उक्त आदेश मा० सर्वोच्च न्यायालय, मा० उच्च न्यायालय, इलाहाबाद एवं लखनऊ खण्ड पीठ तथा अन्य सक्षम न्यायालय द्वारा पारित आदेश के अधीन होगा।

(संजय कुमार)
जिलाधिकारी,
सोनभद्र।

पत्रांक व तद दिनांक:-

प्रतिलिपि:- निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० लखनऊ।
3. प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, ओबरा, जनपद-सोनभद्र।
4. उपजिलाधिकारी, सदर।
5. खान अधिकारी, सोनभद्र।



(संजय कुमार)
जिलाधिकारी,
सोनभद्र।





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from:-

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Total eMM11 Quantity(FromDate to ToDate):-

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3022	Arun Kumar	Akhileshwar Prasad	316319040228	31631904022803022	31/08/2019 18:07:51	01/09/2019 21:32:44					
3023	Arun Kumar	Akhileshwar Prasad	316319040228	31631904022803023	02/09/2019 13:26:21	03/09/2019 11:46:14					
3024	Arun Kumar	Akhileshwar Prasad	316319040228	31631904022803024	02/09/2019 13:29:12	03/09/2019 11:49:04					
3025	Arun Kumar	Akhileshwar Prasad	316319040228	31631904022803025	02/09/2019 15:14:14	03/09/2019 13:34:06					
3026	Arun Kumar	Akhileshwar Prasad	316319040228	31631904022803026	03/09/2019 14:03:18	04/09/2019 14:08:09					
3027	Arun Kumar	Akhileshwar Prasad	316319040228	31631904022803027	03/09/2019 15:47:01	04/09/2019 15:51:53					
3028	Arun Kumar	Akhileshwar Prasad	316319040228	31631904022803028	06/09/2019 17:24:57	07/09/2019 03:29:49					
3029	Arun Kumar	Akhileshwar Prasad	316319040228	31631904022803029	18/09/2019 14:42:27	19/09/2019 07:57:15					
3030	Arun Kumar	Akhileshwar Prasad	316319040228	31631904022803030	24/09/2019 18:47:37	25/09/2019 10:00:22					
First	...	294	295	296	297	298	299	300	301	302	303





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Total eMM11 Quantity(FromDate to ToDate):-

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1571	Arun Kumar	Akhileshwar Prasad	316319040258	31631904025801571	21/03/2020 18:22:50	22/03/2020 13:27:50					
1572	Arun Kumar	Akhileshwar Prasad	316319040258	31631904025801572	21/03/2020 19:01:57	22/03/2020 04:06:57					
1573	Arun Kumar	Akhileshwar Prasad	316319040258	31631904025801573	23/03/2020 10:15:00	24/03/2020 05:20:00					
1574	Arun Kumar	Akhileshwar Prasad	316319040258	31631904025801574	23/03/2020 10:27:43	23/03/2020 19:32:43					
1575	Arun Kumar	Akhileshwar Prasad	316319040258	31631904025801575	23/03/2020 12:40:52	24/03/2020 07:45:52					
1576	Arun Kumar	Akhileshwar Prasad	316319040258	31631904025801576	23/03/2020 13:37:32	23/03/2020 23:45:32					
1577	Arun Kumar	Akhileshwar Prasad	316319040258	31631904025801577	23/03/2020 17:25:46	24/03/2020 03:33:46					
1578	Arun Kumar	Akhileshwar Prasad	316319040258	31631904025801578	23/03/2020 18:59:30	24/03/2020 14:04:30					
1579	Arun Kumar	Akhileshwar Prasad	316319040258	31631904025801579	23/03/2020 19:02:52	24/03/2020 19:07:52					
First	...	149	150	151	152	153	154	155	156	157	158





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1222	Arun Kumar	Akhileshwar Prasad	316319040258	<u>31631904025802801</u>	05/06/2020 12:51:22	06/06/2020 10:10:22					
1223	Arun Kumar	Akhileshwar Prasad	316319040258	<u>31631904025802802</u>	05/06/2020 17:38:39	06/06/2020 21:03:39					
1224	Arun Kumar	Akhileshwar Prasad	316319040258	<u>31631904025802803</u>	05/06/2020 17:42:05	06/06/2020 15:01:05					
1225	Arun Kumar	Akhileshwar Prasad	316319040258	<u>31631904025802804</u>	05/06/2020 17:45:32	06/06/2020 15:04:32					
1226	Arun Kumar	Akhileshwar Prasad	316319040258	<u>31631904025802805</u>	06/06/2020 09:40:48	07/06/2020 04:45:48					
1227	Arun Kumar	Akhileshwar Prasad	316319040258	<u>31631904025802806</u>	06/06/2020 09:44:38	06/06/2020 21:54:38					
1228	Arun Kumar	Akhileshwar Prasad	316319040258	<u>31631904025802807</u>	06/06/2020 09:54:45	06/06/2020 18:00:45					
1229	Arun Kumar	Akhileshwar Prasad	316319040258	<u>31631904025802808</u>	06/06/2020 11:07:02	07/06/2020 11:12:02					
First	...	114	115	116	117	118	119	120	121	122	123





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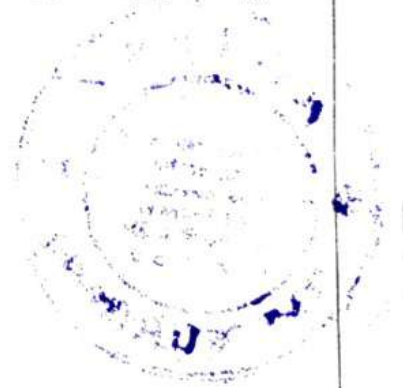
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1781	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027001781	25/03/2021 19:05:05	26/03/2021 06:10:05					
1782	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027001782	25/03/2021 19:08:32	26/03/2021 06:13:32					
1783	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027001783	25/03/2021 19:13:26	26/03/2021 06:18:26					
1784	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027001784	25/03/2021 19:17:58	26/03/2021 10:32:58					
1785	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027001785	25/03/2021 19:24:13	26/03/2021 11:30:13					
1786	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027001786	26/03/2021 22:54:50	27/03/2021 09:59:50					
1787	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027001787	26/03/2021 22:58:58	27/03/2021 10:03:58					
First	...	170	171	172	173	174	175	176	177	178	179





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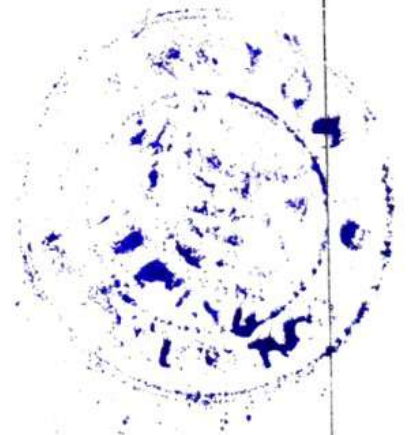
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611	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027002398	27/05/2021 10:23:41	28/05/2021 02:38:41
612	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027002399	27/05/2021 10:27:59	28/05/2021 02:42:59
613	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027002400	27/05/2021 12:49:42	28/05/2021 07:04:42
614	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027002401	27/05/2021 12:55:52	28/05/2021 07:10:51
615	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027002402	27/05/2021 13:04:20	28/05/2021 02:19:20
616	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027002403	27/05/2021 15:00:55	28/05/2021 10:05:55
617	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027002404	27/05/2021 15:07:52	28/05/2021 02:12:52
618	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027002405	27/05/2021 15:12:46	28/05/2021 09:27:46
619	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027002406	27/05/2021 17:14:48	28/05/2021 06:39:48
620	Arun Kumar	Akhileshwar Prasad	316320040270	31632004027002407	30/05/2021 11:37:39	30/05/2021 17:02:39
621						
622						
623						
624						
625						
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632						





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2182	Arun Kumar	Akhileshwar Prasad	316321040342	<u>31632104034202182</u>	14/02/2022 11:05:26	14/02/2022 18:10:26					
2183	Arun Kumar	Akhileshwar Prasad	316321040342	<u>31632104034202183</u>	14/02/2022 20:26:12	15/02/2022 03:31:12					
2184	Arun Kumar	Akhileshwar Prasad	316321040342	<u>31632104034202184</u>	15/02/2022 09:08:04	15/02/2022 23:13:04					
First	...	210	211	212	213	214	215	216	217	218	219





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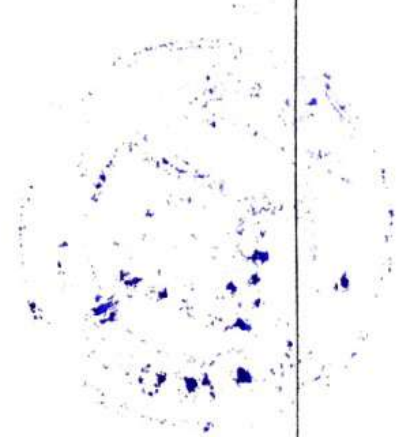
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172	Arun Kumar	Akhileshwar Prasad	316321040342	<u>31632104034202356</u>	14/06/2022 19:26:14	15/06/2022 19:31:14
173	Arun Kumar	Akhileshwar Prasad	316321040342	<u>31632104034202357</u>	14/06/2022 19:33:35	15/06/2022 19:38:35
174	Arun Kumar	Akhileshwar Prasad	316321040342	<u>31632104034202358</u>	14/06/2022 19:40:13	15/06/2022 18:00:13
175	Arun Kumar	Akhileshwar Prasad	316321040342	<u>31632104034202359</u>	14/06/2022 19:57:23	15/06/2022 03:02:23
176	Arun Kumar	Akhileshwar Prasad	316321040342	<u>31632104034202360</u>	14/06/2022 20:09:23	15/06/2022 08:19:23

First .. 9 10 11 12 13 14 15 16 17 18





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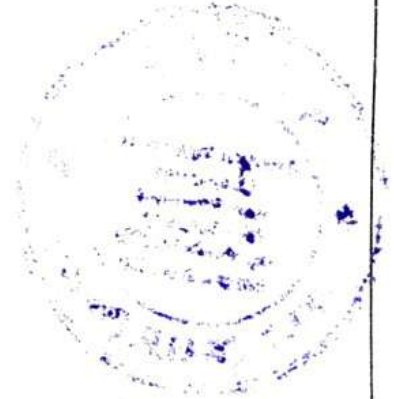
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2222	Arun Kumar	Akhileshwar Prasad	316322040404	<u>31632204040402222</u>	31/03/2023 08:00:13	01/04/2023 14:15:18					
First	...	214	215	216	217	218	219	220	221	222	223





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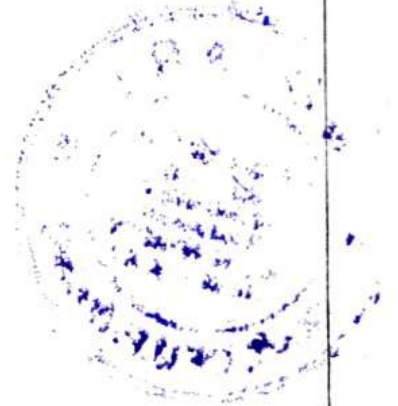
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Sr.No	Name of Lessee	Father Name	Lessee Id	eMM11 Number	eMM11 Generated Date/Time	eMM11 Validity Date/Time
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22	Arun Kumar	Akhileshwar Prasad	316322040404	<u>31632204040402244</u>	24/04/2023 19:43:43	25/04/2023 04:48:43
23	Arun Kumar	Akhileshwar Prasad	316322040404	<u>31632204040402245</u>	24/04/2023 20:23:10	25/04/2023 05:28:10
24	Arun Kumar	Akhileshwar Prasad	316322040404	<u>31632204040402246</u>	24/04/2023 20:27:52	25/04/2023 05:32:52
25	Arun Kumar	Akhileshwar Prasad	316322040404	<u>31632204040402247</u>	30/04/2023 10:44:25	01/05/2023 11:09:25

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39908

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2142	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902142</u>	29/02/2024 13:22:56	29/02/2024 14:37:56				
2143	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902143</u>	12/03/2024 18:49:55	12/03/2024 19:50:55				
2144	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902144</u>	12/03/2024 18:55:33	12/03/2024 19:56:33				
2145	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902145</u>	12/03/2024 19:00:30	12/03/2024 20:01:30				
2146	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902146</u>	12/03/2024 19:06:09	12/03/2024 20:07:09				
2147	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902147</u>	18/03/2024 18:21:50	18/03/2024 19:22:50				
2148	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902148</u>	18/03/2024 18:26:59	18/03/2024 19:27:59				
2149	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902149</u>	18/03/2024 18:33:28	18/03/2024 19:34:28				
2150	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902150</u>	18/03/2024 18:41:14	18/03/2024 19:42:14				
First	206	207	208	209	210	211	212	213	214	215





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Back

Sr.No	Name of Lessee	Father Name	Lessee Id	eMM11 Number	eMM11 Generated Date/Time	eMM11 Validity Date/Time
1	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902151</u>	30/04/2024 18:45:30	30/04/2024 19:46:30
2	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902152</u>	30/04/2024 18:58:39	30/04/2024 19:59:39
3	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902153</u>	30/04/2024 19:03:07	30/04/2024 20:04:07
4	Arun Kumar	Akhileshwar Prasad	316323040459	<u>31632304045902154</u>	30/04/2024 19:47:04	30/04/2024 20:48:04





भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश

DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Number Of eMM11 Generated

Enter eMM11 Generated Date:-

from:-

01/04/2024

to:-

31/03/2025

Submit

Total eMM11 Quantity(FromDate to ToDate):-

39903

[Back](#)

Sr.No	Name of Lessee	Father Name	Lessee Id	eMM11 Number	eMM11 Generated Date/Time	eMM11 Validity Date/Time					
1591	Arun Kumar	Akhileshwar Prasad	316324040527	<u>31632404052701591</u>	31/10/2024 11:57:51	31/10/2024 12:58:51					
1592	Arun Kumar	Akhileshwar Prasad	316324040527	<u>31632404052701592</u>	31/10/2024 12:00:07	31/10/2024 13:01:07					
1593	Arun Kumar	Akhileshwar Prasad	316324040527	<u>31632404052701593</u>	31/10/2024 12:02:20	31/10/2024 13:03:20					
1594	Arun Kumar	Akhileshwar Prasad	316324040527	<u>31632404052701594</u>	31/10/2024 12:05:56	31/10/2024 13:06:56					
1595	Arun Kumar	Akhileshwar Prasad	316324040527	<u>31632404052701595</u>	31/10/2024 12:08:49	31/10/2024 13:09:49					
1596	Arun Kumar	Akhileshwar Prasad	316324040527	<u>31632404052701596</u>	05/11/2024 18:56:32	05/11/2024 20:11:32					
<u>First</u>		<u>151</u>	<u>152</u>	<u>153</u>	<u>154</u>	<u>155</u>	<u>156</u>	<u>157</u>	<u>158</u>	<u>159</u>	<u>160</u>



वित्तीय वर्ष के अनुसार

अरुण कुमार

उत्पादन/निकास

$$2019-20 \Rightarrow 39998 + 22069 = 62,067$$

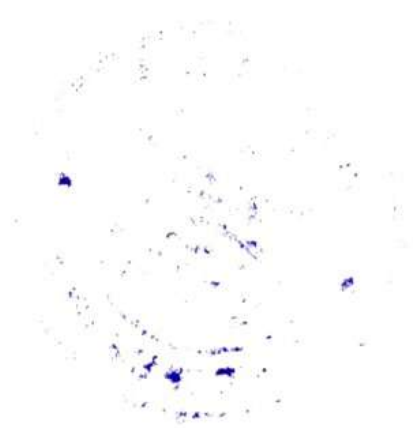
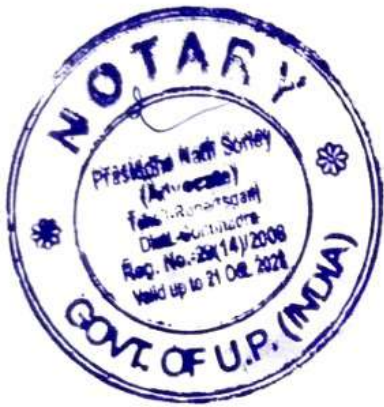
$$2020-21 \Rightarrow 17931 + 28770 = 46,701$$

$$2021-22 \Rightarrow 10247 + 36756 = 47,003$$

$$2022-23 \Rightarrow 3239 + 39536 = 42,775$$

$$2023-24 \Rightarrow 464 + 39908 = 40,372$$

$$2024-25 \Rightarrow 92 + 39903 = 39,995$$



प्रमाण-पत्र

उ०प्र० उपखनिज (परिहार) नियमावली- 1963 के नियम- 62 के अधीन श्री अरुण कुमार पुत्र श्री अखिलेश्वर प्रसाद, निवासी- ग्राम- खैरटिया, पो०- ओबरा, तहसील- रावर्टसगंज, जनपद- सोनभद्र द्वारा रू० 100.00 चालान सं०- आ०ओ० 20027 दिनांक 11.12.2017 को जमा कर वित्तीय वर्ष 2016-17 में अपने पक्ष में निर्गत किये गये प्रपत्र एम०एम०-11 का विवरण उपलब्ध कराने का अनुरोध किया गया है।

प्रमाणित किया जाता है कि श्री अरुण कुमार पुत्र श्री अखिलेश्वर प्रसाद, निवासी- ग्राम- खैरटिया, पो०- ओबरा, तहसील- रावर्टसगंज, जनपद- सोनभद्र के पक्ष में तहसील- रावर्टसगंज स्थित ग्राम- बिल्ली मारकुण्डी के आ०सं०- 5471, 5472क, 5424, 5425, 5426, 5427क, 5428, 5429, रकबा- 4.99 एकड़ क्षेत्र पर गिट्टी/बोल्डर (डोलो स्टोन) का 10 वर्षीय खननपट्टा जिलाधिकारी महोदय, सोनभद्र के आदेशानुसार दिनांक 31.05.2016 से 30.05.2026 तक स्वीकृत/निष्पादित है। पट्टाधारक के पक्ष में वित्तीय वर्ष 2016-17 में निम्नलिखित विवरण के अनुसार प्रपत्र एम०एम०-11 जारी किया गया है :-

वित्तीय वर्ष	क्र० सं०	एम०एम०-11 जारी करने का दिनांक	एम०एम० का क्रमांक		एम०एम०-11 के पन्नों की संख्या	मात्रा (घ०मी०)	उपखनिज का नाम
			क्रमांक से	क्रमांक तक			
2016-17	1	01.06.2017	0744751	0744850	100	2,000.00	गिट्टी/बोल्डर
योग :-					100	2,000.00	गिट्टी/बोल्डर

उक्त प्रमाण-पत्र पट्टाधारक के अनुरोध पर केवल वाणिज्य कर विभाग हेतु जारी किया जा

रहा है।



कार्यालय जिलाधिकारी (खनिज अनुभाग), सोनभद्र।

ज्येष्ठ खान अधिकारी,
सोनभद्र।

दिनांक 20/12/2017

श्री अरुण कुमार पुत्र श्री अखिलेश्वर प्रसाद, निवासी- ग्राम- खैरटिया, पो०- ओबरा, तहसील- रावर्टसगंज, जनपद- सोनभद्र को सूचनार्थ प्रेषित।

ज्येष्ठ खान अधिकारी,
सोनभद्र।

-: निरीक्षण आख्या :-

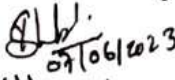
ज्येष्ठ खान अधिकारी, महोदय


आप द्वारा दिये गये निर्देश के क्रम में दिनांक 07.06.2023 को जनपद के ग्राम- बिल्ली मारकुण्डी में निम्नलिखित खनन पट्टा क्षेत्रों की जाँच की गयी। जाँच आख्या निम्नवत् है :-

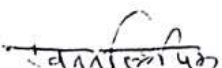
1. मे० यथार्थ इण्टर प्राइजेज, पा०- श्री आलोक कुमार सहाय पुत्र स्व० श्रीनाथ सहाय निवासी, मकान नं०- 4/115, वी०आई०पी० रोड, ओबरा, सोनमद्र के पक्ष में तहसील- ओबरा स्थित ग्राम- बिल्ली मारकुण्डी के आ०सं०- 5463, 5465, 5466, 5467क, 5552ख, रकबा- 7.56 एकड़ पर दिनांक 23.05.2018 से 22.05.2018 तक की अवधि के लिये स्वीकृत गिट्टी/बोल्डर (डोलो स्टोन) खनन पट्टा क्षेत्र की जाँच की गयी। जाँच में पाया गया कि पट्टाधारक द्वारा अपने स्वीकृत पट्टा क्षेत्र के अन्दर खनन एवं परिवहन कार्य किया जा रहा है। खनन पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र के सभी सीमास्तम्भ लगाये गये हैं। खननपट्टा क्षेत्र के बाहर सूचना बोर्ड लगा हुआ है। खनन पट्टा क्षेत्र में सी०सी०टी०वी० कैमरा तथा वे-ब्रिज नहीं लगा हुआ है। खननपट्टा क्षेत्र में नियमानुसार बेंच का निर्माण नहीं किया गया है। खनन पट्टा क्षेत्र में पिट्स स्लोप अधिकतम 45 डिग्री के स्थान पर वर्टिकल है तथा खनन क्षेत्र में उपखनिज परिवहन मार्ग का ग्रेडियेन्ट/डाल तथा मार्ग की चौड़ाई पर्याप्त न होने के कारण असुरक्षित है।
2. श्री अरूण कुमार पुत्र श्री अखिलेश्वर प्रसाद, निवासी ग्राम- खैरटिया, पा०- ओबरा, तहसील- ओबरा, जनपद- सोनमद्र के पक्ष में ग्राम- बिल्ली मारकुण्डी के आ०सं०- 5471, 5472क, 5424, 5425, 5428, 5427क, 5428, 5429, रकबा- 4.99 एकड़ क्षेत्र पर दिनांक 31.05.2018 से 30.05.2026 तक की अवधि के लिये स्वीकृत डोलो स्टोन खननपट्टा क्षेत्र की जाँच की गयी। जाँच में पाया गया कि पट्टाधारक द्वारा अपने स्वीकृत पट्टा क्षेत्र के बाहर जियो कार्डिनेट्स 24°28'47.08"N, 83°0'15.94"E, के पास 250 वर्गमीटर के अनियमित आकार के क्षेत्र से औसत 1.20 मीटर की गहराई से कुल 300.00 घ०मी० डोलो स्टोन (बोल्डर) का अवैध खनन एवं परिवहन कार्य किया गया है। खनन पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र के सभी सीमास्तम्भ लगाये गये हैं। खननपट्टा क्षेत्र के बाहर सूचना बोर्ड लगा हुआ है। खनन पट्टा क्षेत्र में सी०सी०टी०वी० कैमरा तथा वे-ब्रिज नहीं लगा हुआ है। खननपट्टा क्षेत्र में नियमानुसार बेंच का निर्माण नहीं किया गया है। खनन पट्टा क्षेत्र में पिट्स स्लोप अधिकतम 45 डिग्री के स्थान पर वर्टिकल है तथा खनन क्षेत्र में उपखनिज परिवहन मार्ग का ग्रेडियेन्ट/डाल तथा मार्ग की चौड़ाई पर्याप्त न होने के कारण असुरक्षित है।

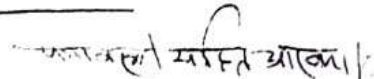
मे० इशाना कन्सट्रक्शन, पा०- श्रीमती आफरीना खान पत्नी श्री इशितयाक खान, निवासिनी ग्राम- बिल्ली मारकुण्डी, ओबरा, जनपद- सोनमद्र के पक्ष में ग्राम- बिल्ली मारकुण्डी के आ०सं०- 5355क, 5359, 5361, 5363क, 5351क, 5352, 5353, 5354, 5362, 5355ख, 5356, 5357ख एवं 5351ख, रकबा- 5.80 एकड़ क्षेत्र पर दिनांक 27.05.2018 से 26.05.2026 तक की अवधि के लिये स्वीकृत डोलो स्टोन खननपट्टा क्षेत्र की जाँच की गयी। जाँच में पाया गया कि पट्टाधारक द्वारा अपने स्वीकृत पट्टा क्षेत्र के अन्दर खनन एवं परिवहन कार्य किया जा रहा है। खनन पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र के सभी सीमास्तम्भ लगाये गये हैं। खननपट्टा क्षेत्र के बाहर सूचना बोर्ड लगा हुआ है। खनन पट्टा क्षेत्र में सी०सी०टी०वी० कैमरा तथा वे-ब्रिज नहीं लगा हुआ है। खननपट्टा क्षेत्र में नियमानुसार बेंच का निर्माण नहीं किया गया है। खनन पट्टा क्षेत्र में पिट्स स्लोप अधिकतम 45 डिग्री के स्थान पर वर्टिकल है तथा खनन क्षेत्र में उपखनिज परिवहन मार्ग का ग्रेडियेन्ट/डाल तथा मार्ग की चौड़ाई पर्याप्त न होने के कारण असुरक्षित है।

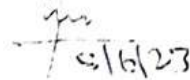
अतः उपरोक्तानुसार उक्त खनन पट्टाधारकों द्वारा पट्टाविलेख में उल्लिखित शर्तों एवं उ०प्र० उपखनिज (परिहार) नियमावली- 2021 के नियमों का स्पष्ट उल्लंघन किया जा रहा है तथा सुरक्षा मानकों का पालन नहीं किया जा रहा है, जो कि दण्डनीय है।


(योगेश शुक्ला)
सर्वेक्षक, खनिज विभाग,
सोनमद्र।


(ईश्वर चन्द्र)
खान निरीक्षक,
सोनमद्र।







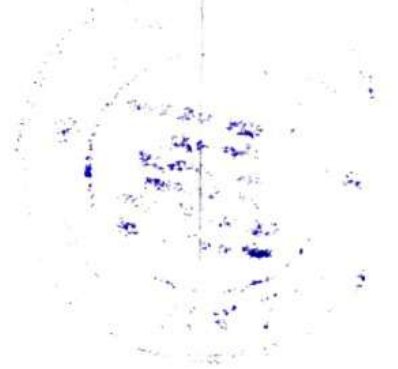
60(3) यदि पट्टाधारक नियम 38 के उपबन्धों का उल्लंघन करता है तो प्रत्येक चूक के लिये प्रतिदिन पच्चीस हजार रूपये की दर से शास्ति, संबंधित जिला मजिस्ट्रेट द्वारा उदगृहीत की जायेगी। ऐसी उदगृहीत शास्ति को जमा करने पर चूक की दशा में उक्त धनराशि की कटौती संबंधित जिला मजिस्ट्रेट उक्त खनन पट्टा के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से करेगा।

आप द्वारा किये गये अवैध खनन मात्रा 300 घन मी० बोल्टर पर रू० 125/- प्रति घन मी० की दर से रायल्टी रू० 37,500/-, खनिमुख मूल्य रू० 1,87,500/- एवं नियम-58 के अन्तर्गत अर्थदण्ड रू० 5,00,000/-, नियम-60(2) के अन्तर्गत रू० 50,000/- अर्थात् कुल रू० 7,75,000/- (रूपये सात लाख पचहत्तर हजार) मात्र तथा सी०सी०टी०वी० कैमरा एवं वे-ब्रिज लगा न होने की दशा में नियम-60(2) के अन्तर्गत रू० 25,000/- प्रति दिन की शास्ति देय है।

अतः आपको निर्देशित किया जाता है कि 07 दिवस के अन्दर उपरोक्त कृत्य के सम्बन्ध में अपना स्पष्टीकरण प्रस्तुत करें। निर्धारित अवधि के अन्दर स्पष्टीकरण प्रस्तुत न करने की दशा में आपके उक्त कृत्य हेतु उ०प्र० उप खनिज (परिहार) नियमावली, 2021 के सुसंगत नियमों के अन्तर्गत क्यों न उपरोक्त धनराशि अधिरोपित करते हुए जमा प्रतिभूति की धनराशि से नियमानुसार कटौती कर ली जाय?



Signature
जिलाधिकारी, 674
सोनभद्र।



(64)

कार्यालय जिलाधिकारी, सोनभद्र।
(खनिज अनुभाग)

पत्रांक 769 / खनिज / 2023

दिनांक 12/06/2023

श्री अरुण कुमार पुत्र श्री अखिलेश्वर प्रसाद
निवासी ग्राम-खैरटिया, पो-ओबरा,
तहसील-ओबरा, जनपद-सोनभद्र।

कारण बताओ नोटिस

आपके पक्ष में जनपद सोनभद्र के तहसील-ओबरा स्थित ग्राम-बिल्ली मारकुण्डी के आराजी संख्या-5471, 5472क, 5424, 5425, 5426, 5427क, 5428, 5429 रकबा-4.99 एकड़ हे० क्षेत्र पर गिट्टी/बोल्डर (डोलो स्टोन) का 10 वर्षीय खनन पट्टा दिनांक 31.05.2016 से दिनांक 30.05.2026 तक की अवधि के लिए स्वीकृत है।

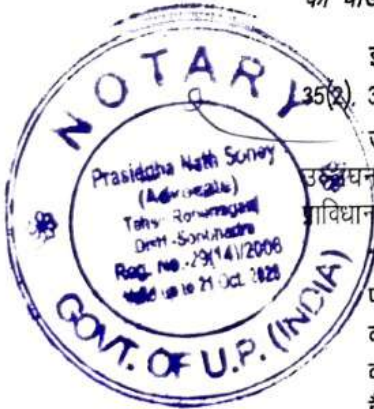
प्रश्नगत क्षेत्र की जाँच खान निरीक्षक द्वारा दिनांक 07.06.2023 को की गयी। खान निरीक्षक की निरीक्षण आख्या दिनांक 07.06.2023 में उल्लिखित है कि- "पट्टाधारक द्वारा अपने स्वीकृत पट्टा क्षेत्र के बाहर जियो कार्डिनेट्स $24^{\circ}28'47.08''N$ $83^{\circ}0'15.94''E$, के पास 250 वर्गमीटर के अनियमित आकार के क्षेत्र से औसत 1.20 मीटर की गहराई से कुल 300.00 घ०मी० डोलो स्टोन (बोल्डर) का अवैध खनन एवं परिवहन कार्य किया गया है। खनन पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र के सभी सीमास्तम्भ लगाये गये हैं। खनन पट्टा क्षेत्र के बाहर सूचना बोर्ड लगा हुआ है। खनन पट्टा क्षेत्र में सी०सी०टी०वी० कैमरा तथा वे-ब्रिज नहीं लगा हुआ है। खननपट्टा क्षेत्र में नियमानुसार बेंच का निर्माण नहीं किया गया है। खनन पट्टा क्षेत्र में पिट्स स्लोप अधिकतम 45 डिग्री के स्थान पर वर्टिकल है तथा खनन क्षेत्र में उपखनिज परिवहन मार्ग का ग्रेडियेन्ट/ढाल तथा मार्ग की चौड़ाई पर्याप्त न होने के कारण असुरक्षित है।"

इस प्रकार आप द्वारा उ०प्र० उप खनिज (परिहार) नियमावली, 2021 के नियम-3, 36(2) का उल्लंघन किया गया है, जो दण्डनीय अपराध है।

उ०प्र० उप खनिज (परिहार) नियमावली, 2021 के नियम-3, 35(2) व 36(2) का उल्लंघन होने पर उक्त नियमावली, 2021 के क्रमशः नियम-58, 60(2), (3) में निम्नलिखित प्राविधान है:-

58- जो कोई नियम-3 का उपबन्धों का उल्लंघन करे व दोष सिद्ध हो जाने पर दोनो में से किसी प्रकार के कारावास के दण्ड से दण्डनीय होगा, जो पाँच वर्ष तक हो सकता है अथवा अर्धदण्ड से दण्डनीय होगा, जो प्रति हेक्टेयर क्षेत्र के लिए अन्यून दो लाख रुपये अथवा अधिकतम पाँच लाख रुपये तक हो सकता है अथवा दोनो दण्डों से दण्डनीय होगा।"

60(2) नियम 35 के अधीन उपबन्धित उपबन्धों के अनुसार जारी अनुमोदित खनन योजना और पर्यावरण अनापत्ति प्रमाण पत्र में उल्लिखित निबन्धन एवं शर्तों का उल्लंघन करते हुये जो पट्टेदार खनन कार्य करता है वह चूक के प्रति अवसर के अनुसार पचास हजार रुपये की दर से ऐसी शास्ति के लिये दायी होगा, जिसकी वसूली जिला मजिस्ट्रेट द्वारा की जायेगी।



649

ACKNOWLEDGEMENT

(NOT TO BE TREATED AS CHALLAN)

(अलौह खनन तथा धातु कर्म उद्योग, उ०प्र०)

Government of Uttar Pradesh

Transaction No.: AKV230030324	Transaction Date: 15/06/2023
Assessment Year: 2023-2024	Tax Period: ONETIME
Name of the Bank:	State Bank of India
Account Id:	
Depositor Name:	ARUN KUMAR
Depositor Address:	Billi Markundi 231219

Head	Description	Serial No.	Amount (in Rs.)
085300800010000	अन्य प्राप्तियां	4	800000.00
	Totals of the above heads	--	800000.00

A SUM OF Rs. 800000.00 AGAINST THE HEADS MENTIONED ABOVE -- [THROUGH NET-PAYMENT TRANSACTION]-- ON *State Bank of India* HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->Payment against notice no 769 dated 12 06 2023)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CKX1905524, Scroll Date:-NA

Note:- Please contact SBI Government Business Branch, Lucknow or Director Treasury, Jawahar Bhawan, Lucknow referring CKX1905524 for status of the deposit.



Prasadha Nath Soney

विषय - Latitude & Longitude के आठ सीमा स्तम्भ को सत्यापित करने के सम्बन्ध में।
 श्री अरुण कुमार पुत्र श्री अखिलेश्वर प्रसाद
 निवासी ग्राम-दीरटिया, पो-ओबरा,
 तहसील-ओबरा, जनपद-सोनभद्र।

कृपया उपरोक्त विषय में Latitude & Longitude जिसके द्वारा जनपद-सोनभद्र के तहसील-ओबरा स्थित ग्राम-बिल्ली मारकण्डी के आराजी संख्या-5471, 5472क, 5424, 5425, 5426, 5427क, 5428, 5429 रकबा-4.99 एकड़ भू-क्षेत्र पर दिनांक 31.05.2016 से दिनांक 30.05.2026 तक अर्थात् 10 वर्षीय खनन पट्टा स्वीकृत है। स्वीकृत खनन पट्टे के आठ सीमा स्तम्भों का जी०पी०एस० द्वारा Latitude & Longitude मीके पर स्थिति निम्नवत् है-

	Latitude	Longitude
मीके	A- 24° 28' 45.20" N	83° 00' 19.64" E
बीके	B- 24° 28' 48.80" N	83° 00' 12.59" E
सि.के	C- 24° 28' 50.45" N	83° 00' 13.29" E
डीके	D- 24° 28' 48.58" N	83° 00' 17.24" E
ईके	E- 24° 28' 51.06" N	83° 00' 18.70" E
फेके	F- 24° 28' 49.41" N	83° 00' 20.59" E
गि.के	G- 24° 28' 48.73" N	83° 00' 20.44" E
हि.के	H- 24° 28' 47.81" N	83° 00' 21.14" E

मीके पर आठ सीमा स्तम्भ लगे पाये गये हैं।



(अधिकारी)

ARUN KUMAR

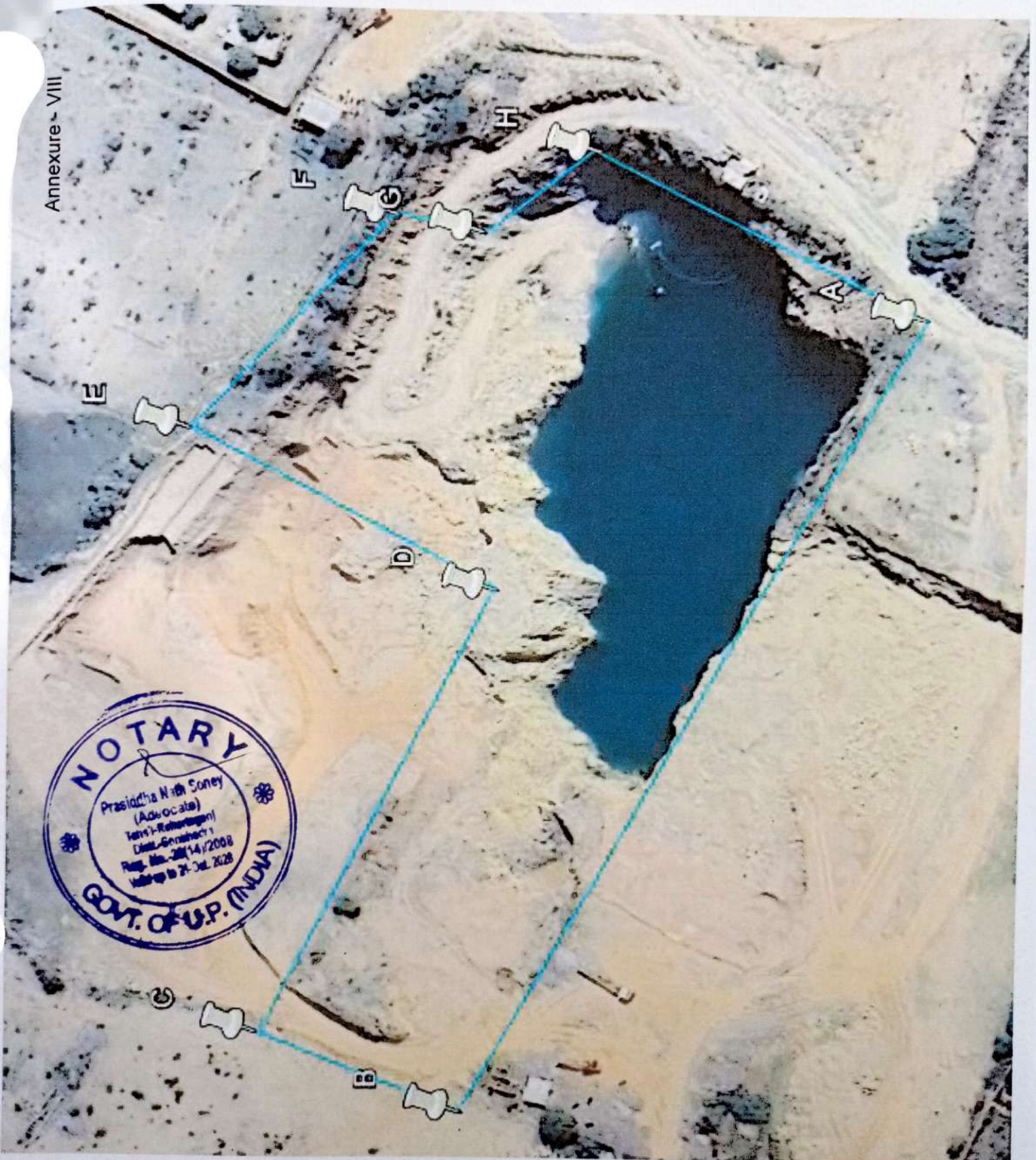
PROPRIETOR

सर्वेक्षक

खनिज विभाग, सोनभद्र।

(M.E.)
 खनिज विभाग
 सोनभद्र

Annexure - VIII



NOTARY
Prasiddha Nath Soney
(Advocate)
वकील-रजिस्ट्रेशन
Distt. Gonda
Reg. No. - 28(14)/2008
Valid up to 21-Oct-2028
GOVT. OF U.P. (INDIA)

महोदय,

दिनांक 22/01/2025 को डोलीग कार्यालय, पर्यटन वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ के प्रतिनिधि तथा उपनिर्वाहकारी-ओबरा द्वारा मौजा-खील्ली गारुडुपी स्थित आराजी संख्या 5471, 5472क, 5424, 5425, 5426, 5427क, 5428, 5429 में संचालित खनन पट्टा की स्थलीय जांच किया गया। जांच के दौरान प्राप्त निदेश के अन्तर्गत सादर अवगत कराना है कि मौजा-खील्ली गारुडुपी स्थित आराजी संख्या 5471, 5472क, 5424, 5425, 5426, 5427क, 5428, 5429 में रकबा 2.019 हे. में स्वीकृत खनन पट्टा (पट्टाघाटक का नाम- अरण कुमाट पुत श्री आर्बिलेश्वर उलाय) के निम्न आराजी संख्या 5358 में स्थित IIT कालेज से उक्त प्रचालित खनन पट्टे की दूरी लगभग- 100m. है। उक्त आराजीघात में पट्टा घाटक अरण कुमाट 5/0 अर्बिलेश्वर उलाय के साथ अन्य सुस्थापितों का नाम श्रेणी 1-क संक्रमणीय आराजी दर्ज है। सर्व जिल्द बन्धन के अवलोकन से भी स्पष्ट है कि उक्त आराजीघात पूर्व में श्रेणी 1-क संक्रमणीय आराजी दर्ज है, पूर्व में चरगाह (Grassland) की आराजी दर्ज नहीं है। अस्तु रिपोर्ट सेवा में सादर प्रेषित।

महोदय,

लेखपाल आरम्भ प्रेषित है।

22/01/25
 राबिबि०भा०



व्यक्ति
 21/1/25
 Talwar
 तहसीलदार
 ओबरा-सोनभद्र



रिपोर्ट थाना ओबरा जनपद सोनभद्र

सेवा में,

श्रीमान् उपजिलाधिकारी महोदय ओबरा
जनपद-सोनभद्र

महोदय,

कृपया अपने पत्र संख्या:- 56/आ0लि0/2025 दिनांक 24 फरवरी 2025 का संदर्भ ग्रहण जिसके माध्यम से वर्ष 2021 में बिल्ली मारकुण्डी पट्टाधारक अरुण कुमार पुत्र अखिलेश्वर प्रसाद के खदान पर वर्ष 2021 में घटित घटना स्थानीय थाना के अभिलेखों में दर्ज विवरण के अनुसार सूचना उपलब्ध कराये जाने की अपेक्षी गयी है।

उक्त के सम्बन्ध में सादर अवगत करना है कि थाना अभिलेखों के अवलोकन से वर्ष 2021 में बिल्ली मारकुण्डी स्थित पट्टाधारक अरुण कुमार पुत्र अखिलेश्वर प्रसाद के खदान में किसी घटना के घटित होना नहीं पाया जा रहा है।

रिपोर्ट आवश्यक कार्यवाही हेतु सादर सेवा में प्रेषित है।



✓ प्रभारी निरीक्षक
थाना-ओबरा सोनभद्र



केन्द्रीय प्रदूषण नियंत्रण बोर्ड आंचलिक प्रयोगशाला		Central Pollution Control Board Zonal Laboratory	
Doc No. CB/ZLN/QR/7.8/1/1	Issue No. : 01	Date of Issue : 16.08.2022	Page No. : 1 of 1
Amendment no. : 02/05	Amendment Date: 11/06/2024	Approved by : TM	Issued by: QM

पिकप भवन, विभूति खण्ड, गोमती नगर, लखनऊ

फ़ोन : 0522 : 4087600, 4087700

PICUP Bhawan, Vibhuti Khand, Gominagar, Lucknow

Phone : 0522- 4087600, 4087700



**Waste water
TEST REPORT**

S.No: W/2025/24

	Date of test report: 28/01/2025	Date/period of testing: 24-28/01/2024
1	परियोजना /Project/Test Programme	NGT
2	नमूने का स्थान/स्रोत(भूजल/सरिता/अन्य) Sample Location/Source(GW/River/others)	-
3	नमूने का प्रकार /गैब/कम्पोजिट/Type of Sample (Grab/Composite)	Grab
4	नमूने एकत्र करने वाले व्यक्ति का विवरण/ Sample Collected/Deposited by	Sh. Lalji Verma, RA
5	नमूना एकत्रीकरण की तिथि/Date of Sample collection	22/01/2025
6	प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of sample receipt in laboratory	24/01/2025
7	नमूना एकत्रण पद्धति/Sampling procedure	CB/ZLN/SOP/7.1/7 & CB/ZLN/SOP/11/7.4/1
8	विक्षेपण हेतु आवेदनकर्ता/Analysis indented by	Sh. Kamal Kumar, Scientist 'E' & RD Lucknow

क्रम सं. S. No.	पैरामीटर Parameter	इकाई Unit	नमूनों का विवरण/कोड इत्यादि Description of sample/Code etc.			
			M-1			
1.	पी एच/ pH		7.29 (21.4°C)			
2.	एस.एस./ SS	मि.ग्र./ली. mg/L	88.2			
3.	सी ओ डी /COD	मि.ग्र./ली. mg/L	28.1			
4.	बी ओ डी /BOD	मि.ग्र./ली. mg/L	6.60			

विक्षेपण विधि हेतु कृ.प.उ./Test methods followed are appended overleaf
NA Represents Not applicable

CODE	Description
M-1	Surface water of mines

Page.....1/2

Poonam
28/1/25
(Poonam Pandey)

आख्या बनाने वाले के हस्ताक्षर/Prepared by (Name & Sign)

Anamika
28/1/25
(डॉ० अनामिका सिंह)

वैज्ञानिक 'ए' एवं प्रभारी प्रयोगशाला
एन० एन० सि० बोर्ड, लखनऊ

समीक्षा एवं हस्ताक्षरकर्ता/ Reviewed & Authorized by

Note: 1. The results in the Test Report relate only to the items tested ; 2. The report shall not be reproduced except in full, without the written permission of laboratory.



Parameters	Test Method	Detection Range
pH	APHA 4500 H ⁺ -B, 23 rd Ed. 2017	2- 12
Suspended solids	APHA 2540 D, 23 rd Ed. 2017	2.5 mg/L -10,000 mg/L
Chemical Oxygen Demand (COD)	APHA 5220 B, 23 rd Ed. 2017	5 mg/L - 100000 mg/L
Biochemical Oxygen demand (BOD)	APHA 5210 B, 23 rd Ed. 2017 4500 OC, 23 rd Ed. 2017 (05 DAY)	5.0 mg/L - 50000 mg/L

1. APHA - American Public Health Association
2. IS - Indian Standard
3. BDL = Below Detection Limit (Less then lower detection range mentioned in above table)

End of Test Report

Page.....2/2

Poonam
28/11/25
(Poonam Pandey)

आख्या बनाने वाले के हस्ताक्षर/Prepared by (Name & Sign)

Ananyika
28/10/25
(डॉ० अनायिका सिंह)
बैज्ञानिक 'ग' एवं प्रभावी प्रयोगशाला
खो मो वि० को०, लखनऊ
समीक्षा एवं हस्ताक्षरकर्ता/ Reviewed & Authorized by





CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WATER LABORATORY(SURFACE WATER)

Ref no-30225704/CENTRAL/2025

Date:30/01/2025

- 1- Sample Location: Zonal laboratory CPCB RD Lucknow
- 2- District: Lucknow
- 3- Address: CPCB RD Lucknow
- 4- Sample Source: Other
- 5- Type of sample : Surface Water
- 6- Sample Collected By : RD Lucknow
- 7- Odour : None
- 8- Quantity and Packing : Plastic
- 9- Date of Sample Collection : 28/01/2025
- 10- Analysis Indented by : RO Lucknow
- 11- Date of sample receipt in Lab : 28/01/2025

Parameter	Unit	Results	Detection Range
Total Chromium, APHA24th Ed.3111-B: 2023	mg/l	ND	0.05-1000 mg/l
Cadmium, APHA 24th Ed.3111-B: 2023	mg/l	ND	0.01-1000 mg/l
Lead, APHA 24th Ed 3111B: 2023	mg/l	0.0734	0.09-1000 mg/l
Iron, APHA 24th Ed 3111B: 2023	mg/l	0.2933	0.05-1000 mg/l
Nickel, APHA 24th Ed 3111B: 2023	mg/l	ND	0.04-1000 mg/l
*Mercury , APHA 24th Ed. 3112B-Cold Vapour AAS Method 2023	mg/l	ND	-

*Non-NABL Parameters.

Note: 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory; 3 The test report pertains to the sample as received in Lab

Remark:* - NA

Analysed by
 [Jyoti Tiwari (SA), Dr Mamta
 Pandey(SA)]

Authorized by
 Reeta Keshav
Digitally signed by Reeta Keshav
 Date: 2025.01.30 15:59:56
 495302
 Reeta Keshav (ASO)

IMRAN
 AHMAD KHAN
 Chief Environmental Officer
 Central Laboratory
Digitally signed by
 IMRAN AHMAD KHAN
 Date: 2025.01.30
 16:00:13 +05'30'



Water Quality Criteria

265

Designated-Best-Use	Class of water	Criteria
Drinking Water Source without conventional treatment but after disinfection	A	Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20 °C 2mg/l or less
Outdoor bathing (Organised)	B	Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	Total coliforms Organism MPN/100ml shall be 5000 or less pH between 6 to 9 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Propagation of Wild life and Fisheries	D	pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less
Irrigation, Industrial Cooling, Controlled Waste disposal	E	pH between 6.0 to 8.5 Electrical Conductivity at 25 °C micro mhos/cm Max.2250 Sodium absorption Ratio Max. 26 Boron Max. 2mg/l

Source: <http://www.cpcb.nic.in/wqstandards/>

